

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No.7305/2026

[Arising out of impugned final judgment and order dated 26-02-2026 in CRM No.79227/2025 passed by the High Court of Judicature at Patna]

RITLAL YADAV @ RITLAL RAI

Petitioner

VERSUS

THE STATE OF BIHAR

Respondent

FOR ADMISSION

I.A. No.123551/2026-EXEMPTION FROM FILING O.T.

Date : 03-09-2026 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SHEEL NAGU

For Petitioner(s) :Mr. Kapil Sibal, Sr. Adv.
Mr. Shishir Pinaki, AOR
Ms. Sumedha Sarkar, Adv.
Mr. T. Vajaya Bhaskar Reddy, Adv.
Mr. Dhanaeswar Gudaplli, Adv.
Mr. Manoj Kumar, Adv.

For Respondent(s) :Mr. S. D. Sanjay, Advocate General
Mr. Manish Kumar, AOR
Mr. Divyansh Mishra, Adv.
Mr. Kumar Saurav, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. We are not inclined to interfere with the impugned judgment and order of the High Court, at this stage; hence, the special leave petition is dismissed.
2. We encourage the trial court to frame the charges early; however, if there is no substantial progress in the trial over the course of one year next from date of framing charges despite sincere cooperation extended by the petitioner to

expedite the trial, he shall be at liberty to renew his prayer for bail before the High Court.

3. Pending application(s), if any, shall stand disposed of.

(RASHMI DHYANI PANT)
ASST. REGISTRAR-CUM-PS

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)